

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 100 OF 2026**

**(Under Sections 14, 15 & 18 of the National Green Tribunal Act,
2010)**

IN THE MATTER OF:-

Gram Panchayat Galhri

...Applicant

Versus

Union of India & Ors.

...Respondents

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THROUGH:

Nattasha Garg

Thakur Ankit Singh

NATTASHA GARG/THAKUR ANKIT SINGH
(D/1622/2010) UP/02242/2019
ADVOCATE FOR THE APLICANT
A-339, FIRST FLOOR, DEFENCE COLONY
NEW DELHI – 110024
+(91)9654998650

Email: office@ngchamber.com

DATE:27.03.2026

PLACE: NEW DELHI

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High Court of Pb. & Hr., Chandigarh.

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IN THE HIGH COURT FOR THE STATES OF PUNJAB AND HARYANA AT
CHANDIGARH

CWP No. 3318 of 2025

Bachitar Singh, aged 54 years S/o Tarlok Singh, R/o House No. 375
,First Floor ,Phase-3 A SAS, Nagar , (Mohali) ,District SAS Nagar.

Adhar Card No :2128-85974822

Phone No 7696208052.

Petitioner

Versus

1. State of Punjab through Secretary Home, Punjab Civil Secretariat, Sector -1, Chandigarh.
2. The State of Punjab, through Principal Secretary Water Department Resource ,(Mines and Geology),Punjab, Sector 18 B ,Madhay Marg ,Chandigarh .PIN 160018.
3. Director Mining, Department of Industries and Commerce, 18 Himalya Marg, UdyogBhawan, Sector 17, Chandigarh.
4. Chief Engineer/Drainage-Cum-Mining and Geology, Water Resources Department, Sector 18 B ,Madhay Marg ,Chandigarh .PIN 160018, Punjab.
5. Executive Engineer-cum-Mining Officer, Mining and Mineral Department, District ,Roapar (Punjab).
6. Deputy Commissioner Ludhlana (Revenue), District Roapar.
7. The Chairman, State Level Environment Impact Authority O/O Punjab Pollution Control Board, Vatawaran Bhawan, Nabha Road, Patiala.
8. Union of India, through its Secretary, Government of India, Ministry of Mines & Mineral, New Delhi.

Respondents

Place: Chandigarh

Dated: 28.10.2025



Satinder Kaur

Advocate

Counsel for the petitioner

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High Court of Pb. & Hr., Chandigarh.

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Civil Writ Petition under Article 226/227 of the Constitution of India praying for issuance of a writ in the nature of certiorari to set aside Tender No. 16/2025-26 of Dated 17.10.2025 (Drainage-Cum-Mining & Geology Divisions, SAS, Nagar, Patiala, Mansa, Roapar LDh, Sri Anandpur Sahib), de-silting sites /pits in name of work Sr.No.9 River Satluj in Agampur Village, Anandpur Sahib, Sr. No.10 Harshabela (63 killa), Sr No.11 River-Budhki, RD22000 to 24900 in Village Khairabad, Sr.No. 12 De-silting of Sarsa Nadi in villages Kotbala, Asapur, Majari, Awankot, Taraf, in District Roapar from RD0-RD14386 in District Roapar (176 kill lands 71.26 Hect) passed by Respondents No.4-% i.e. are works of commercial mining, utterly arbitrary, unreasonable, and illegal in direct contradiction of the Punjab State Minor and Mineral Policy, 2023 /2023/1293 whereby policy prohibiting that De-silting operations in any water channel shall not be allowed to any concessionaire and;

It is further prayed for issuance of a writ in the nature of certiorari or mandamus as the de-silting sites of, e/c /R/P 18813535 of area 54691 Sqft, E/C/R/P, 66048240 of area 1763774 Sqft, E/C/R/P 71472645 of Area 691775 Sqft, E/C/R/P 89240000, of area 2800472 Sqft, are in contravention of section 5 of the Environmental (Protection) Act, 1986 have not approved mandatory Environment clearance which as per "De-silting" in the State of Punjab Whereas, Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. of India, New Delhi has issued EIA Notification no. 1533 (E) dated 14/9/2006

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High Court of Pb. & Hr., Chandigarh.

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under the provisions of Environmental (Protection) Act, 1986 and as per the provisions of the said notification, it is mandatory for the project/activities covered under the schedule appended with the said notification, to obtain prior environmental clearance from Ministry of Environment & Forest (MOEF)/ State Level Environment Impact Assessment Authority (SEIAA) before commencement of operations and;

It is further prayed that the running of De-silting sites further in gross violation requiring and passing 8 Chain Mounted Excavators Machines for carrying out Sand mining which is in direct contravention of the Sand Mining Policy, 2016 issued by the Ministry of Environment, Forests and Climate Change (MoEF & CC) as the mechanized sand mining is barred in river beds will cause and pose heavy losses to the riverbed, water bodies, species for 10 long months tor more hereby the work of lifting silt/sand in in name of work Sr.No.9 River Satluj in Agampur Village ,Anandpur Sahib, Sr. No.10 Harshabela (63 killa) ,Sr No11River-Budhki, RD22000to 24900 in Village Khairabad , Sr.No. 12 De-silting of Sarsa Nadi in villages Kotbala,Asapur,Majari, Awankot, Taraf, in District Roapar from RD0-RD14386 in District Roapar (176 kill lands 71.26Hect)are illegal as the commercial sand mining will be carried on under the guise of de-silting mining which is unconstitutional causing losses of Millions of rupee to the State Exchequer in contravention of Article 21 of the constitution of India as well as in direct violation of section 5,7 and 15 of The Environment Protection Act ,1986 and

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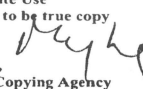
The Air (Prevention and Control of Pollution)Act,1981,The Noise Pollution(Regulations and Control Rules ,2000, of the rules the Punjab Minor Mineral Rules, 2013 and The Mines and Minerals Act,1957 ;

It is further prayed that during the pendency of present petition, all the subsequent proceedings of ,may kindly be stayed in the interest of justice because it is apparently wrong and illegal; And

Any other relief, order or direction which this Hon'ble Court deem fit and appropriate in these peculiar facts and circumstances may also be issued in favour of the present petitioner in the interest of justice.

RESPECTFULLY SHOWETH:

1. That the Petitioner respectfully invokes the extraordinary jurisdiction of this Hon'ble Court under Articles 226 and 227 of the Constitution of India, seeking its gracious intervention against the persistent and unethical de-silting practices undertaken by the concerned Department. The very authority entrusted with the protection and preservation of natural resources has, time and again, (since 2020) engaged in their indiscriminate exploitation, resulting in substantial financial loss to the State of Punjab and irreparable harm to the public at large for reasons best known to them.
2. That the locus-standi of the petitioner is that the petitioner Bachitar Singh, native resident of Chamkaur Sahib ,is a senior contractor having more than 35 years' experience working with various

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 High Court of Pb. & Hr., Chandigarh.

2020.PHHC.033527.DB

115/2 IN THE HIGH COURT OF PUNJAB AND HARYANA
 AT CHANDIGARH

CWP-33185-2025 (O&M)
 Date of decision: 05.03.2026

Bachitar Singh

...Petitioner

Vs.

State of Punjab and others

...Respondents

CORAM: HON'BLE MR. JUSTICE ASHWANI KUMAR MISHRA
 HON'BLE MR. JUSTICE ROHIT KAPOOR

Present: Ms. Satinder Kaur, Advocate
 for the petitioner.

Mr. R.S. Pandher, Addl. A.G. Punjab.

Mr. Satya Pal Jain, Additional Solicitor General of India, with
 Mr. Karanvir Kathuria, Advocate
 Central Govt. Counsel for Union of India.

ASHWANI KUMAR MISHRA, J. (Oral)

1. Considering the fact that similar issues are already engaging the attention of the National Green Tribunal, learned counsel for the petitioner comes up with the prayer to withdraw the present petition with liberty to approach the competent forum.
2. Accordingly, the petition is dismissed as withdrawn with the aforesaid liberty.
3. Pending application(s), if any, stand(s) disposed of.

(ASHWANI KUMAR MISHRA)
 JUDGE

(ROHIT KAPOOR)
 JUDGE

05.03.2026
 neeraj

Whether speaking/reasoned :	Yes	No
Whether Reportable :	Yes	No



सत्यमेव जयते

**Government of Punjab
Project Screening Committee
Minutes of Meeting**



MoM ID FC/MOM/PSC/377618/2026
Agenda ID FC/AGENDA/PSC/955343/2026
Title of Meeting Meeting of PSC
Meeting Venue Forest Complex, Sector 68, SAS Nagar
Meeting Mode Hybrid
Meeting Dates & Time Start Date : 07/01/2026
 End Date : 07/01/2026

List of PSC Members:

S.No.	Name	Designation	Email ID
1	Smt Pratima Srivastava	Nodal Officer	nofc****@gov.in
2	Sanjeev Kumar Tiwari Ifs	Conservator of Forest (CF)	cfno*****@gmail.com
3	Sh Sanjeev Kumar Tiwari Ifs	Conservator of Forest (CF)	cfsh*****@gmail.com
4	Sh Ajit Kulkarni Ifs	Conservator of Forest (CF)	cfpa*****@gmail.com
5	Dr Preeti Yadav Ias	District Collector (DC)	dc.r**@punjab.gov.in
6	Smt Surabhi Malik Ias	District Collector (DC)	dc.l**@punjab.gov.in
7	Komal Mittal Ias	District Collector (DC)	dc.h**@punjab.gov.in
8	Navjotpal Singh Randhwa	District Collector (DC)	dc.n**@punjab.gov.in
9	Vidya Sagri Ru Ifs	Member Secretary of the State	ms-p*****@gov.in
10	Sh Rajesh Gulati Pfs	Divisional Forest Officer (DFO)	ludh*****@gmail.com
11	Sh Harjinder Singh	Divisional Forest Officer (DFO)	dfor****@gmail.com
12	Sh Anjan Singh	Divisional Forest Officer (DFO)	dfod*****@gmail.com
13	Sh Harbhajan Singh Pfs	Divisional Forest Officer (DFO)	dfog**@gmail.com

Proposals considered during Meeting:

1. Project Name Clearance of silted material between RD 39580-42300 of 4L bandh of River Satluj of Khaira bet complex Distt. Ludhiana

Proposal Number FP/PB/OTHERS/561509/2025

User Agency Sandeep Singh Mangat

Forest Land Area(Ha) 16.26
Division Ludhiana Division
Recommendation Raise EDS

Brief Description of Project:

Clearance of silted material between RD 39580-42300 of 4L bandh of River Satluj Of Khaira bet complex Distt. Ludhiana

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time and was examined in this meeting. After discussions, the PSC agreed to defer this desilting/mining proposal in Satluj river in Ludhiana forest division. The issue w.r.t. the kind of proposal needed for this particular objective needs to be clarified by holding meetings with all the concerned Departments and the proposal accordingly modified for the next PSC.

Recommendation Remark:

The Committee found some observations.

2. Project Name Clearance of silted material between RD 1000-11760 of 4L bandh of River Satluj of Seed Farm-1 Complex Distt. Ludhiana

Proposal Number FP/PB/OTHERS/561320/2025

User Agency Sandeep Singh Mangat

Forest Land Area(Ha) 16.11

Division Ludhiana Division

Recommendation Raise EDS

Brief Description of Project:

Clearance of silted material between RD 1000-11760 of 4L bandh of River Satluj of Seed Farm-1 Complex Distt. Ludhiana

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time and was examined in this meeting. After discussions, the PSC agreed to defer this desilting/mining proposal in Satluj river in Ludhiana forest division. The issue w.r.t. the kind of proposal needed for this particular objective needs to be

clarified by holding meetings with all the concerned Departments and the proposal accordingly modified for the next PSC.

Recommendation Remark:

The Committee found some observations.

3. Project Name Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Proposal Number FP/PB/OTHERS/561784/2025

User Agency Mr Happy Kumar

Forest Land Area(Ha) 14.96

Division Nawanshahar at Garhshankar Division

Recommendation Raise EDS

Brief Description of Project:

Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time and was examined in this meeting. After discussions, the PSC agreed to defer this desilting/mining proposal in Satluj river in Nawanshahr at Garshankar forest division. The issue w.r.t. the kind of proposal needed for this particular objective needs to be clarified by holding meetings with all the concerned Departments and the proposal accordingly modified for the next PSC.

Recommendation Remark:

The Committee found some observations.

4. Project Name NOC for 14.95 Ha. of forest land for the purpose of Desilting of River Sutlej in village Karkhana Bela, Gobindgarh Kulchian, Zindapur, Malewal (Tehsil Shri Chamkaur Sahib).

Proposal Number FP/PB/OTHERS/563687/2025

User Agency Amrinder Singh

Forest Land 14.95

d Area(Ha)**Division** Rupnagar Division**Recommendation** Raise EDS**Brief Description of Project:**

NOC for 14.95 Ha. of forest land for the purpose of Desilting of River Sutlej in village Karkhana Bela, Gobindgarh Kulchian, Zindapur, Malewal (Tehsil Shri Chamkaur Sahib).

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time and was examined in this meeting. After discussions, the PSC agreed to defer this desilting/mining proposal in Satluj river in Rupnagar forest division. The issue w.r.t. the kind of proposal needed for this particular objective needs to be clarified by holding meetings with all the concerned Departments and the proposal accordingly modified for the next PSC.

Recommendation Remark:

The committee found some observations.

5. Project Name Northern Railway for the construction of Railway line from village Bhambotar to Bhera, Distt. Hoshiarpur, (Punjab) in c/w Nangal Dam-Talwara B.G. Rail Line Project.

Proposal Number FP/PB/RAIL/547939/2025

User Agency Ravi parkash

Forest Land Area(Ha) 29.2071

Division Dasuya Division

Recommendation Accepted

Brief Description of Project:

Northern Railway for the construction of Railway line from village Bhambotar to Bhera, Distt. Hoshiarpur, (Punjab) in c/w Nangal Dam-Talwara B.G. Rail Line Project.

Previous Deliberation Details:

N/A

Current Deliberation Details:

In the last meeting of Project Screening Committee, Part I of the proposal was accepted by the Committee and was marked to DFO for recommendation. Now, the DFO has submitted Part II of the proposal. Subsequently, this proposal was examined in this meeting and found correct. Therefore, the committee

tee accepted the Part II of the proposal.

Recommendation Remark:

The committee accepted the Part II of the proposal.

6. Project Name Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Proposal Number FP/PB/MIN/QRY/561388/2025

User Agency Mr Happy Kumar

Forest Land Area(Ha) 11.05

Division Nawanshahar at Garhshankar Division

Recommendation Rejected

Brief Description of Project:

Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time. The User Agency informed that there was a duplicacy of proposals. Hence, they desired that this particular proposal may be treated as rejected and proposal number FP/PB/OTHERS/561784/2025 to be considered. Therefore, the committee decided to reject the proposal.

Recommendation Remark:

The committee decided to reject the proposal.



सत्यमेव जयते

**Government of Punjab
Project Screening Committee
Minutes of Meeting**

MoM ID FC/MOM/PSC/617422/2026
Agenda ID FC/AGENDA/PSC/624990/2026
Title of Meeting Meeting of PSC
Meeting Venue Forest Complex, Sector 68, SAS Nagar
Meeting Mode Hybrid
Meeting Dates & Time Start Date : 28/01/2026
End Date : 28/01/2026

List of PSC Members:

S.No.	Name	Designation	Email ID
1	Smt Pratima Srivastava	Nodal Officer	nofc****@gov.in
2	Sh Satender Kumar Sagar	Conservator of Forest (CF)	cfbi*****@gmail.com
3	Sh Sanjeev Kumar Tiwari Ifs	Conservator of Forest (CF)	cfsh*****@gmail.com
4	Sh Ajit Kulkarni Ifs	Conservator of Forest (CF)	cfpa*****@gmail.com
5	Sh Vishal Chauhan Ifs	Conservator of Forest (CF)	fzrc*****@gmail.com
6	Sanjeev Kumar Tiwari Ifs	Conservator of Forest (CF)	cfno*****@gmail.com
7	Navjotpal Singh Randhwa	District Collector (DC)	dc.n**@punjab.gov.in
8	Smt Surabhi Malik Ias	District Collector (DC)	dc.l**@punjab.gov.in
9	Vishesh Sarangal Ias	District Collector (DC)	dc.k**@punjab.gov.in
10	Mrs Amrit Singh Ias	District Collector (DC)	dc.f**@punjab.gov.in
11	Komal Mittal Ias	District Collector (DC)	dc.h**@punjab.gov.in
12	Vidya Sagri Ru Ifs	Member Secretary of the State	ms-p*****@gov.in
13	Jarnail Singh	Divisional Forest Officer (DF O)	dfoj*****@gmail.com
14	Sh Swaran Singh Pfs	Divisional Forest Officer (DF O)	fero*****@gmail.com
15	Sh Rajesh Gulati Pfs	Divisional Forest Officer (DF O)	ludh*****@gmail.com

S.No.	Name	Designation	Email ID
16	Sh Harbhajan Singh Pfs	Divisional Forest Officer (DF O)	dfog**@gmail.com
17	Sh Anjan Singh	Divisional Forest Officer (DF O)	dfod*****@gmail.com

Proposals considered during Meeting:

1. Project Name Desilting of Beas River in Village Mewa Miani and Village Dhanoa and Naushera Pattan, Tehsil Mukerian & Dasuya, Distt Hoshiarpur. (Punjab)

Proposal Number FP/PB/OTHERS/565176/2026

User Agency Raj Kumar

Forest Land Area(Ha) 24.8017

Division Dasuya Division

Recommendation Raise EDS

Brief Description of Project:

Desilting of Beas River in Village Mewa Miani and Village Dhanoa and Naushera Pattan, Tehsil Mukerian & Dasuya, Distt Hoshiarpur. (Punjab)

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time. The PSC noted that all the desilting sites proposed in Beas river or adjacent areas fall in the Beas Conservation Reserve. In addition, the river is home to two schedule - I species under the Wildlife Protection Act, Indus river dolphin and recently re-introduced ghariyal species. Therefore, the Committee agreed that the approval from the competent authority on the cases uploaded on the Wildlife side of Parivesh portal will be awaited. However, this does not mean that the proposals applied will not be worked upon. Rather, a PSC will be immediately scheduled after the wildlife approval is granted to projects falling in the Beas river.

As this is the desilting proposal, it needs to be applied under the requisite Mining/Quarrying category. A desilting proposal from Himachal Pradesh available on the Parivesh portal was run through during the meeting for the benefit of all project proponents. So all the project proponents are advised to modify their proposals accordingly.

Recommendation Remark:

The Committee found some observations.

2. Project Name Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Proposal FP/PB/OTHERS/561784/2025

Number**User Agency** Kirandeep**Forest Land Area(Ha)** 14.96**Division** Nawanshahar at Garhshankar Division**Recommendation** Rejected**Brief Description of Project:**

Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time. This proposal has been applied in wrong category i.e. Others instead of Mining/Quarrying.

Therefore, the committee decided to reject the proposal.

Recommendation Remark:

The Committee rejected the proposal.

3. Project Name Clearance of silted material between RD 39580-42300 of 4-L Bandh of River Sutlej of Khaira Bet Complex Distt. Ludhiana

Proposal Number FP/PB/MIN/QRY/565963/2026

User Agency Sandeep Singh Mangat

Forest Land Area(Ha) 16.26

Division Ludhiana Division

Recommendation Raise EDS

Brief Description of Project:

Clearance of silted material between RD 39580-42300 of 4-L Bandh of River Sutlej of Khaira Bet Complex Distt. Ludhiana

Previous Deliberation Details:

N/A

Current Deliberation Details:

The Committee found as follows:

1. Polygon area of KML file name Khaira bet is of 15.585 ha whereas the proposal is applied for 16.26 ha. Correct kml file. KML file polygon includes River area as well as island area. The user agency is advised to give detailed justification for the same.
2. Non-forest area involved in the project (1.74 ha) mentioned in Part-I, which is not shown in KML file. The user agency is required to show the polygon of Forest area and non-forest area in different colors.
3. Legal status of Forest land is mentioned as Jungle jhari land at Sr. No. 2.3 of Form A Part-I. The user agency needs to update with correct information after consulting the DFO.
4. DGPS map coordinates of every corner matching KML file need to be uploaded at Sr. No. 6 of Form-A (Part-I) by the user agency.
5. The user agency needs to update details and documents at Sr. No. 8: Cost benefit analysis of Form A Part-I.
6. Details of Non-Forest land equivalent to area being diverted is required to be uploaded by the user agency.
7. Authority is issued in the name of Sh. Manjit Singh, Xen, However, details of person making an application, is given as Sandeep Singh Mangat on portal. The user agency is advised to make necessary changes on portal.
8. All the documents and undertakings uploaded by User Agency needs to mention date, and documents needs be signed and stamped by the authorized person making an application.
9. Lay out plan must be approved by the land owning agency. Also, forest area calculations need to be given with complete dimensions like, length and width of the areas required for diversion.
10. Environment Clearance Certificate or an Undertaking needs to be uploaded by the user agency.
11. The user agency is required to upload Undertakings to provide C.A, NPV and FRA 2006 Certificate.
12. Transportation plan needs to be uploaded at Sr. No.11.6 by the user agency.
13. Mining plan approved by Competent Authority indicating the detailed pre-mining and post mining land use plan, mine Closure plan needs to be uploaded by the user agency.
14. At Sr. No. 4.3 of Common Application Form (shape of the project), under location details, khasra numbers are not mentioned. It needs to be uploaded.
15. At Sr. No. 7 of Common Application Form - total cost of the project is not given. The User Agency needs to mention the cost.

Recommendation Remark:

The Committee found some observations.

- 4. Project Name** Clearance of silted material between RD 1000- 11760 4L Bandh of River Sutlej of S

eed Farm-1 Complex Distt. Ludhiana

Proposal Number FP/PB/MIN/QRY/565840/2026

User Agency Sandeep Singh Mangat

Forest Land Area(Ha) 16.11

Division Ludhiana Division

Recommendation Raise EDS

Brief Description of Project:

Clearance of silted material between RD 1000- 11760 4L Bandh of River Sutlej of Seed Farm-1 Complex Distt. Ludhiana

Previous Deliberation Details:

N/A

Current Deliberation Details:

The Committee found as follows:

1. Brief Justification of the project uploaded by User Agency has been given for 19.21 ha but total of two polygons of kml file uploaded is of 19.25 ha. (17.44ha + 1.81 ha). However, User Agency has applied for diversion of 16.11 ha of forest area. KML file polygon includes River area as well as island area. The User Agency is required to give detailed justification for the same.
2. Non-forest area involved in the project (4.69 ha) mentioned in Part-I is not shown on KML file. The User Agency is advised to correct the same.
3. Legal status of Forest land is mentioned as Jungle jhari land at 2.3 of Form A - Part-I. The User Agency is required to update with correct information after consulting the DFO.
4. DGPS map coordinates of every corner matching KML file needs to be uploaded at Sr. No. 6 of Form-A (Part-I).
5. Details of Non-Forest land equivalent to area being diverted is required to be uploaded.
6. The User Agency is advised to update details and documents at Sr. No. 8: (Cost benefit analysis) of Form A Part-I.
7. Authority is issued in the name of Sh. Manjit Singh, Xen, However, details of person making an application, is given as Sandeep Singh Mangat on portal. The User Agency is required to make necessary changes on portal.
8. Undertaking to provide C.A, NPV and FRA 2006 Certificate is not uploaded. These documents need to be uploaded on the portal.
9. Environment Clearance Certificate or an Undertaking needs to be uploaded by the User Agency.
10. All the documents and undertakings uploaded by User Agency needs to mention date and document

nts needs be signed and stamped by the authorized person.

11. Lay out plan must be approved by the land owning agency. Also, forest area calculations need to be given with complete dimensions like, length and width of the areas required for diversion.

12. Transportation plan needs to be uploaded at Sr. No. 11.6 by the User Agency.

13. Mining plan approved by Competent Authority indicating the detailed pre-mining and post mining land use plan, mine Closure plan needs to be uploaded by the user agency.

14. At Sr. No. 4.3 of Common Application Form (shape of the project), under location details, khasra numbers are not mentioned. It needs to be uploaded.

15. At Sr. No. 7 of Common Application Form - total cost of the project is not given. The User Agency needs to mention the cost.

Recommendation Remark:

The Committee found some observations.

5. Project Name Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Proposal Number FP/PB/MIN/QRY/565947/2026

User Agency Kirandeep

Forest Land Area(Ha) 14.96

Division Nawanshahar at Garhshankar Division

Recommendation Raise EDS

Brief Description of Project:

Desilting of River Sutlej in village Burj Tehal Dass opp. Burj Tehal Dass Complex (Part 2) to protect nearby abadies & agricultural land at Right Side of Sutlej River (RD 148000-151200/1-R Bandh)

Previous Deliberation Details:

N/A

Current Deliberation Details:

The Committee found as follows:

1. The uploaded layout plan is not approved by the competent authority. It needs to be approved by the competent authority. Also upload approved DGPS map.

2. Project Approval is not uploaded. This needs to be uploaded on portal.

3. There is no document uploaded on the portal regarding Non Forest Land. The User Agency is required to upload the same.
4. At Sr. No. 4.3 of Common Application Form (shape of the project), under location details, khasra numbers are not mentioned. It needs to be uploaded.
5. At Sr. No. 10 of Common Application Form - (Whether project area involves shifting of water course/road/rail/transmission line/water pipeline etc. required) - 'yes' has been filled instead of 'No'. It needs to be corrected.
6. At Sr. No. 7.1.1 (Type of Compensatory Afforestation) of Form A (Part I) - 'Degraded Forest Land' is written instead of Non Forest land. The User Agency is required to correct it.
7. At Sr. No. 9 of Form A (Part I) - (Environment Clearance) - 'No' has been filled instead of 'Yes'. It needs to be corrected.
8. At Sr. No. 10 of Form A (Part I) - (Wildlife Clearance) - 'No' has been filled instead of 'Yes'. It needs to be corrected.
9. At Sr. No. 11.6 of Form A (Part I) - Transportation plan needs to be uploaded.
10. At Sr. No. 14 of Form A (Part I)- (Name of Approving Authority for the Mining Plan) - "Under Approval" is written. The User Agency is advised to mention clearly the approving authority.
11. The information provided at Sr. No. 28 of Form A (Part I)- (Dumping Strategy) is not correct.
12. The information provided at Sr. No. 29 of Form A (Part I)- (Topsoil Management) is not correct. It needs to be corrected.
13. The information provided at Sr. No. 32 of Form A (Part I)- (Details of reclamation/post mining land use) needs to be corrected.
14. KML file of the proposal is not correct. The User Agency is required to upload the correct KML file in polygon feature.

Since this is the first time desilting proposals have been applied under the requisite Mining/Quarrying category, a desilting proposal from Himachal Pradesh available on the Parivesh portal was run through during the meeting for the benefit of all project proponents. So, all the project proponents are advised to modify their proposals accordingly.

Recommendation Remark:

The Committee found some observations.

6. Project Name Desilting of river Beas creek 2 near village Bhim Kadim and Kishanpur Ghurka to protect nearby abadies and agricultural land in Sultanpur Lodhi district Kapurthala

Proposal Number FP/PB/OTHERS/565989/2026

User Agency Gurbir Singh

Forest Land Area(Ha) 15.3

Division Jalandhar Division

Recommendation Raise EDS

Brief Description of Project:

Desilting of river Beas creek 2 near village Bhim Kadim and Kishanpur Ghurka to protect nearby abadies and agricultural land in Sultanpur Lodhi district Kapurthala

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time. The PSC noted that all the desilting sites proposed in Beas river or adjacent areas fall in the Beas Conservation Reserve. In addition, the river is home to two schedule - I species under the Wildlife Protection Act, Indus river dolphin and recently re-introduced ghariyal species. Therefore, the Committee agreed that the approval from the competent authority on the cases uploaded on the Wildlife side of Parivesh portal will be awaited. However, this does not mean that the proposals applied will not be worked upon. Rather, a PSC will be immediately scheduled after the wildlife approval is granted to projects falling in the Beas river.

As this is the desilting proposal, it needs to be applied under the requisite Mining/Quarrying category. A desilting proposal from Himachal Pradesh available on the Parivesh portal was run through during the meeting for the benefit of all project proponents. So all the project proponents are advised to modify their proposals accordingly.

Recommendation Remark:

The Committee found some observations.

7. Project Name Diversion of forest land for the construction of Augmentation channel Rd 0-5880 on left side of Rajasthan feeder falling within Harike Wildlife Sanctuary.

Proposal Number FP/PB/Canal/552316/2025

User Agency Ramanpreet Singh

Forest Land Area(Ha) 8.76

Division Ferozpur Division

Recommendation Accepted

Brief Description of Project:

Diversion of forest land for the construction of Augmentation channel Rd 0-5880 on left side of Rajasthan feeder falling within Harike Wildlife Sanctuary.

Previous Deliberation Details:

N/A

Current Deliberation Details:

Some observations were raised in Part II of this proposal by Project Screening Committee. Now, the DFO submitted the compliance and the committee re-examined the part II of proposal. The committee found the proposal in order and hence, the committee accepted the part II of the proposal.

Recommendation Remark:

The committee accepted the part II of the proposal.

8. Project Name Desilting of river Beas, creek 2 near village Sangra to protect nearby abadies & agricultural land in Sultanpur Lodhi in Distt. Kapurthala

Proposal Number FP/PB/MIN/QRY/566255/2026

User Agency Gurbir Singh

Forest Land Area(Ha) 8.65

Division Jalandhar Division

Recommendation Raise EDS

Brief Description of Project:

Desilting of river Beas, creek 2 near village Sangra to protect nearby abadies & agricultural land in Sultanpur Lodhi in Distt. Kapurthala

Previous Deliberation Details:

N/A

Current Deliberation Details:

This proposal appeared in Project Screening Committee for first time. The PSC noted that all the desilting sites proposed in Beas river or adjacent areas fall in the Beas Conservation Reserve. In addition, the river is home to two schedule - I species under the Wildlife Protection Act, Indus river dolphin and recently re-introduced ghariyal species. Therefore, the Committee agreed that the approval from the competent authority on the cases uploaded on the Wildlife side of Parivesh portal will be awaited. However, this does not mean that the proposals applied will not be worked upon. Rather, a PSC will be immediately scheduled after the wildlife approval is granted to projects falling in the Beas river.

Since this is the first time desilting proposals have been applied under the requisite Mining/Quarrying category, a desilting proposal from Himachal Pradesh available on the Parivesh portal was run through during the meeting for the benefit of all project proponents. So all the project proponents are advised to modify their proposals accordingly.

Recommendation Remark:

The Committee found some observations.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

OA No. 553 of 2024

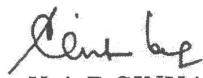
In the matter of

News item titled "*From Ropar to Hoshiarpur via HP: 30-km detour as illegal mining damages bridge*" appearing in *The Indian Express* dated 10.04.2024.

INDEX

Sr. No.	PARTICULARS	Date	Pg. No.
1.	Affidavit of K A P Sinha, Chief Secretary, Government of Punjab in compliance with order dated 29.10.2025 passed by this Hon'ble Tribunal		
2.	Annexure R-1 (Copy of Letter to Constitution a Committee by PSWR)	06.02.2024	
3	Annexure R-2 (Copy of the Report)	07.02.2024	
3.	Annexure R-3 (Report by Thapar Institute)	03.04.2024	
4.	Annexure R-4 (Report by CPCB)	23.08.2024	
5.	Annexure R-5 (Letter to PEC)	13.01.2026	

Place: Chandigarh
Dated:


K A P SINHA
CHIEF SECRETARY
GOVERNMENT OF PUNJAB

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

OA No. 553 of 2024

In the matter of

News item titled "*From Ropar to Hoshiarpur via HP: 30-km detour as illegal mining damages bridge*" appearing in *The Indian Express* dated 10.04.2024.

Versus

Punjab Pollution Control Board and others

Affidavit of K A P Sinha, Chief Secretary,
Government of Punjab; Respondent No. 5 in
compliance with order dated 29.10.2025 passed
by this Hon'ble Tribunal.



I, the above-named deponent do hereby solemnly affirm and state as under:-

Respectfully Showeth

1. That briefly submitted that the present matter relates to *suo-motu* cognizance by this Hon'ble Tribunal on the basis of the news item titled "*From Ropar to Hoshiarpur via HP: 30-km detour as illegal mining damages bridge*" appearing in *The Indian Express* dated 10.04.2024. Mainly, the matter relates to the closure of a bridge on the Swan-river, connecting Nangal with **Garhshankar** due to indiscriminate sand mining causing residents of at least 200 villages in Ropar, District Rupnagar (Punjab) to take a detour of 30 km.

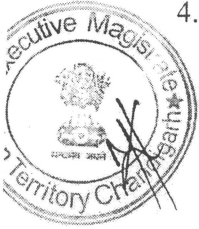
It is alleged in the article that it has been three months since the bridge was closed, leaving no choice with people living in these villages and Nangal town in Ropar but to cross over to Himachal Pradesh and pay an entry fee, while travelling an extra 30 km, to reach Garhshankar in Hoshiarpur district.

2. That it is further submitted that in the month of July, 2023, the piers of bridge situated in Village Ailgran were damaged. In this regard, the Principal Secretary, Department of Water Resource vide its letter No. 244-

Ailgran

246/CE/DRG/2024 dated 06.02.2024 had constituted a committee to assess the damage and the requirement of repairs/desilting work required to be carried out on the bridges situated in Village Agampur on the Sri Anandpur Sahib-Garhshankar Road and bridge in village Algaran on Kalma Nagar Road which had got damaged. Pursuant to the said orders, a team inspected the said sites and submitted its report dated 07.02.2024. Copies of the letter dated 06.02.2024 and the report dated 07.02.2024 are annexed as **Annexure R-1 and R-2** respectively.

3. That further, on the directions of Sub Divisional Engineer, Sri Anandpur Sahib, an expert team from Thapar Institute of Engineering and Technology also visited the concerned bridge across Swan River in Nangal near village Algaran on 12.03.2024 and submitted its report dated 03.04.2024; copy of the same is attached as **Annexure R-3**.
4. That it is pertinent to mention here that a team comprising of Sh. Jagdish Prasad Meena, Scientist 'D' and Sh. Pankaj Saini, Office Assistant (Scientific) from Central Pollution Control Board, Regional Directorate, Chandigarh were deployed by the Central Pollution Control Board for site inspection on 02.07.2024. The spot inspection was carried out on 02.07.2024 jointly by the team of Central Pollution Control Board and the Committee constituted by District Administration. The Central Pollution Control Board team was accompanied by the Committee constituted by Deputy Commissioner, Rupnagar under the Chairmanship of ADC (Rupnagar) comprising the Officials from Punjab Pollution Control Board, Regional Office, Rupnagar, Drainage-cum-Mining Division, District Development and Panchayat Officer, Rupnagar, Divisional Forest Officer and Superintendent of Police (D), Rupnagar. Pursuant to the same, the committee submitted its report dated 23.08.2024; copy of the same is attached as **Annexure R-4**.



As per the said report, the joint team inspected the site and observed that significant erosion had occurred in the material surrounding 4 out of 14 pillars under the bridge. It has also been observed that water is flowing through only 4 of the pillars, while the remaining pillars remain intact which increases risk of damage to the bridge. It has been further observed that as per the report provided by Executive Engineer, Construction Division, PWD (B&R), Rupnagar, the bridge sustained damage between July 8 and July 11,

Printed

2023, due to heavy rains and flooding and the floodwaters washed away material around the wells of the High-Level bridge over the Swan river near the village of Algran on the Kalwan to Nangal road. The team has inspected the riverbed of the Swan River beneath the bridge and extended their visit 1000 meters upstream and downstream to check for any illegal mining activities. During the said visit, they did not find any evidence of any recent mining activity near the bridge or within 1000-meter range upstream and downstream, nor did the team observe any deep craters on the riverbed or its banks. As per the report, the team also interacted with local fishermen who were fishing in the area where the water channel flows and the fishermen informed the team that there were no mining activity taking place in that area.



5. That it is submitted that in order to place a factual, scientific and technically verified position before the Hon'ble Tribunal with regard to the report submitted by Punjab Engineering College, Chandigarh in compliance with the directions issued by this Hon'ble court, expert technical assistance has been sought from Punjab Engineering College (PEC), Chandigarh. A formal communication dated 13.01.2026 has been sent to Dr. Amarjeet Singh Sandhu, Assistant Professor, C.E.D., PEC, seeking interpretation and analysis of satellite imagery for mining activities along Algran Bridge, Rupnagar, Punjab. In the said letter, it has been specifically requested to provide the details of estimated quantity of riverbed material extracted at regular intervals of every 30 days alongwith relevant locations, detailed technical assessment regarding possible erosion in river during flood/monsoon season. The copy of the said letter dated 13.01.2026 is attached as **Annexure R-5**.
6. That it is submitted that the State has enacted the Punjab Regulation of Crusher Units, Stockists & Retailers Act, 2025 and notified the Punjab State Minor Minerals (Amendment) Policy, 2025. This act and policy introduce a modern, technology-driven, accountable system for monitoring mining and crusher-related activities. These reforms represent a significant departure from the Mining Policy of 2023, strengthening transparency, monitoring, and compliance. A detailed comparison is placed below:

Perils

I. 2023 Policy focused primarily on supply and affordability of sand and gravel. Whereas the Punjab State Minor Minerals (Amendment) Policy, 2025 additionally introduced a new category of mining site, i.e., 'Crusher Owner Mining Sites (CRMS)'. These are the licensed gravel sites exclusively for registered crusher owners, wherein registered Crusher Owners can apply and opt to mine the gravel as minor mineral themselves. This reform is directly aimed at:

- i. Enabling crusher owners to secure legal source of raw material.
- ii. Controlling illegal gravel mining.
- iii. Linking crushers with dedicated legal mining areas.
- iv. Reducing dependence on riverbeds.
- v. Eliminating illegal cross-border sourcing.
- vi. Reducing dependence on other States.
- vii. Enhancing monitoring & accountability by correlating supply-demand from crushers.



Till date, applications of 269 Crusher Owner Mining Sites (CRMS) have been received, out of which 30 sites are in the approved DSRs and their Letter of Intent has been issued. For the rest of the 239 sites, they are being included in the new DSRs which are in the process of being finalized. The total area of these 269 sites for which CRMS applications have been received is 1043 Hectares, which signifies the increase in area under legal mining.

II. Strengthening of the Mining Rights Framework

The 2025 Amendment introduces:

- i. Five-year mining rights for CRMS.
- ii. Defines a Strict 'Environmental Clearance' timeline (6 months + 6 months extension with applicable fee).
- iii. Automatic forfeiture of fees on non-compliance.
- iv. Transparent procedure for allotment of Letter of intent to applicants.

Amir Singh

- v. Mandatory inclusion of adjoining land for CRMS so as to prevent illegal untagged mining pockets.

The Department of Water Resources Punjab has identified 85 de-silting sites in the state of which 66 de-silting sites comprising of 6,93,69,948.7 Sq feet area and 51,03,00,227 cft of material, are being auctioned out. This de-silted material shall open one more legal source for sale and processing of minor minerals in the open market.

The additional details of Punjab Regulation of Crusher Units, and Stockists and Retailers Rules, 2025 and monitoring mechanisms are as follows:

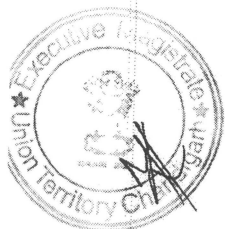
- i. That the State of Punjab has undertaken comprehensive regulatory reforms for the scientific, transparent, and accountable regulation of stone crusher units by enacting the Punjab Regulation of Crusher Units, and Stockists and Retailers Act, 2025 and notifying the rules there under on 14.07.2025. These statutory instruments constitute the first dedicated legal framework in the State exclusively governing the establishment, registration, functioning, monitoring, and environmental compliance of crusher units.
- ii. That under the aforesaid Act and Rules, mandatory registration of all crusher units has been introduced, requiring detailed scrutiny of ownership, location, capacity of machinery, environmental consent, and compliance with siting criteria. No crusher unit is permitted to operate without valid registration and annual renewal. Further, as per Rule 3, every Crusher Unit in the State has now been allotted a Crusher Unique Registration Number (CURN). CURN ensures unique identity, scientific record-keeping, and real-time visibility of each crusher's operations. It enables end-to-end monitoring of raw material inflow and outgoing processed material, thereby eliminating scope of unaccounted operations.
- iii. That the Rule 9 mandates verification of both input and output of minor minerals at crusher units through monthly returns filed on the Mining Portal. These returns include details of raw material received, quantity processed, finished material dispatched, and



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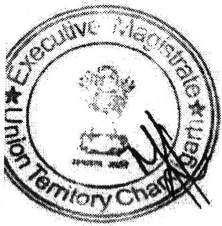
closing stock. The system enables cross-verification with Transit Passes and Interstate Checkpost records, thereby substantially reducing the scope of illegal extraction or undisclosed processing. Further, as per rule 11, every Crusher Unit must maintain daily and monthly stock registers, and departmental officers are mandated to conduct periodic physical verification (monthly by Junior Engineer, quarterly by Assistant District Mining Officer, six-monthly by District Mining Officer, and annually by Superintending Engineer). Any excess, unaccounted or unclaimed material is deemed illegal and liable for seizure and penal action. These provisions ensure continuous monitoring, eliminate scope of manipulation, and enable detection of irregularities.

- iv. That the State has operationalised a fully digital "Crusher Module" on the Mining Portal for automated scrutiny of returns, generation of e-Transit Passes, calculation of Mineral Processing Fee (MPF), and real-time monitoring of material movement. The system generates alerts for mismatch, excess processing, or abnormal stock patterns, enabling immediate field action.
- v. That the Rules further require installation of 'Smart Meters' on crusher units to digitally record the power consumption and thereby calculate the quantum of raw material processed by the crusher. These meters shall transmit real-time data to the server, ensuring transparent monitoring of production and preventing clandestine operations. Material processed by the crusher unit will be matched as per the electricity consumption to avoid any kind of undisclosed processing.
- vi. That the Rules expressly prohibit the use of diesel generators at crusher units. All units are required to shift to electricity supply, thereby eliminating any chance of illegal processing by the crusher units. The State has already issued notices for removal of gensets, and compliance is being enforced in a strict manner.
- vii. That the State has established and further strengthened the interstate check posts along the borders of Punjab. These check posts are equipped with CCTV surveillance systems to monitor the movement of vehicles transporting minor minerals. Furthermore, the Department of Mines and Geology, Punjab, vide



Seal

Notification dated 15.10.2025 (the Punjab Minor Mineral (Third Amendment) Rules, 2025), has mandated that every vehicle transporting minor minerals shall obtain a Confirmation Receipt (CR) Form at the interstate check post, which shall serve as a valid transit pass for movement within the State of Punjab. This mechanism ensures that only legally extracted and duly recorded minor minerals are permitted to enter the State boundaries. The Department also proposes to install Automatic License Plate Recognition (ALPR) cameras and RFID readers at these check posts with the objective of further curbing and eliminating the movement of illegal mineral-laden vehicles. Further, the Department has also made deterrent provision in the Rule 75 of PMMR 2013 vide notification dated 29.10.2022, under which heavy penalty ranging from Rs. 50,000 to Rs. 2,00,000 is being imposed on the illegal transportation of minerals.



- viii. That in exercise of the powers conferred under Section 4(3) of the Punjab Regulation of Crusher Units, Stockists and Retailers Act, 2025, read with Rule 8 of the Rules framed there under, the Government has prescribed a Mineral Processing Fee (MPF) payable by all Crusher Units. The said fee is intended to compensate for the damage caused to roads and public infrastructure due to continuous movement of heavy vehicles engaged in transportation of raw material to the crusher units and processed material there from. The MPF has been made applicable on all Transit Passes generated by crusher units w.e.f. 22.10.2025. It is further submitted that the MPF shall be utilized strictly for restoration, strengthening, and improvement of road and other public infrastructure in and around the crusher zones, so as to mitigate adverse impacts on residents living in the vicinity and to ensure safe and durable public infrastructure. A comprehensive Standard Operating Procedure (SOP) dated 26.11.2025 for the utilization of Mineral Processing Fee (MPF) funds has been duly formulated and issued by the Department. The SOP has been circulated to all stakeholder departments for uniform implementation and for ensuring that expenditure is incurred

Done by

strictly on eligible projects in a transparent and accountable manner.

- ix. That in addition to MPF, an Environment Management Fund (EMF) has been levied on crusher units, as they fall under the 'Orange Category' of industries under the Punjab Pollution Control Board norms. The EMF is being collected for environmental mitigation, pollution control measures, dust-suppression systems, and green-belt development in and around crusher zones. An SOP dated 17.11.2025 has also been issued for uniform, transparent and need-based utilization of EMF funds.
- x. That the Mining Policy was also amended vide Notification dated 30.04.2025 enabling the allotment of "Crusher Owner Mining Sites (CRMS)" exclusively for supply of raw material to crusher units. This policy reform will reduce dependence on unauthorized sources and will significantly curb illegal mining. Till date, 24 Letters of Intent (LoIs) have been issued for such sites, and the applicants are at various stages of obtaining Environmental Clearance. After operationalisation of these sites, the dependence on unregulated sources of raw material will significantly reduce, as crusher owners shall have regulated, compliant and assured sources of supply.
- xi. That under Rule 13, registration of Crusher Units can be suspended for violations, including non-submission of returns, illegal mining notices, breach of statutory provisions, or non-payment of Government dues. Suspension empowers the DMO to seal the premises and halt all operations, preventing continuation of illegal activity. Further, Rule 14 provide for termination of registration in cases of repeated violations, criminal conviction for mining offences, failure to comply with notices, or default in payment of assessed dues. Upon termination, the unit is barred from re-registration for up to three years, thereby permanently dismantling illegal operations. Also rule 26 empowers the District Mining Officer to seize illegally procured minor minerals, along with machinery, tools, and vehicles used for illegal activities. Seized material will be disposed off through public auction in



Signature

accordance with law, ensuring that illegal operations are not financially rewarded.

xii. That the cumulative effect of the above reforms-mandatory registration, digital monitoring, smart meters, elimination of gensets, strengthened checkpoints, MPF and EMF levies, and allotment of Crusher Owner Mining Sites-is the creation of a transparent, traceable, and scientifically regulated regime for the operation of crusher units, thereby substantially minimizing illegal mining and associated environmental damage.

xiii. That the State, through these statutory measures, technological interventions, and policy reforms, has ensured that the functioning of crusher units is environmentally compliant, legally regulated, and aligned with the principles of sustainable mining.

7. That it is submitted that with regard to illegal mining activities, following actions were taken by the department:



- a. During inspections and enforcement drives conducted in connection with incidents of illegal mining, the Department from the year 2016 till date, has lodged approximately 97 FIRs against the persons/entities identified to be involved in such illegal mining activities in Sri Anandpur Sahib and Nangal Tehsil. These FIRs have been registered from time to time on the basis of specific detections made during checking operations and reflect the continuous and consistent action taken by the authorities to curb and penalize unlawful mining.
- b. The checking and inspection of operational crushers is being carried out regularly by the competent authorities. During the course of such inspections, numerous R/S (Demand) Notices have been issued from time to time to those crushers found to be involved in or connected with illegal mining activities, in accordance with the applicable statutory provisions and regulatory framework.
- c. The deterioration in the condition of the bridge is predominantly due to natural erosion processes, such as continuous river flow, bed scouring, and seasonal hydrological variations in the villages of Swara and Baihara, with incidental contribution from illegal mining

Swara

activities. In this context, R/S Notices involving a total quantity of 124.01 lakh tonnes have been issued to the persons/entities as part of regulatory action taken in the area.

- d. Challans have been issued against the vehicles found to be used for the transportation of illegally mined material, in accordance with the applicable statutory provisions and enforcement procedures, as part of the action taken to curb and penalize illegal mining activities. The year wise detail of the challans issued in the District Ropar is as follows:

Challan under Rule 74 & 75 in Ropar District from 2022-2026		
S. No.	Year	Challan under Rule 74 & 75 in Ropar District
1	2022	7
2	2023	95
3	2024	131
4	2025	76
5	2026	2
Total		311



- e. Apart from the actions taken as stated above, the office of Executive Engineer- Sri Anandpur Sahib has been regularly conducting checks and inspections in the areas falling within its jurisdiction and has been taking strict legal action, in accordance with law, against all instances of illegal mining.
- f. Further, the Department has engaged IIT Ropar for scientific and technical monitoring of the river stream during both pre-monsoon and post-monsoon periods, with a view to assess and quantify the material deposited, eroded, or extracted from the riverbed.

8. That the de-silting works in the vicinity of Algran bridge were also carried out by the Water Resources Department, Punjab details of which is given in table below:

Sr.No	Name Of Site	Area (in Ha)	Alloted Quantity (in M.T)	Extracted Quantity (in M.T)	Length (in Km)	Remarks
1	Bhallan	6.17	376399	167291	2.6 Km Up stream from Algran bridge	These sites were operational till 10/11/2022
2	Sensowal	20.02	1158370	918743	1.5 Km Down stream from Algran	

Rohit Singh

					bridge	
3	Bainhara	7.39	343246	343246	5.5 Km Downstream from Algran bridge	
Total		33.58	1878015	1429280		

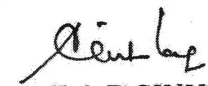
9. That it is submitted that as stated above, the technical assistance has already been sought from the Punjab Engineering College and without getting the details of the survey report, supporting their conclusion from the institute and without examining the technical and scientific aspects of the said report, it is not possible to make any comments on the said report. It is thus submitted that on getting the entire details from the PEC and after scientific and technical examination of the report, the State will submit its appropriate response before this Hon'ble Tribunal. However, the deponent submits that the State always remains committed to take every remedial action as advised/suggested by established institutions/expert bodies. It is further added that the State has been taking appropriate steps to curb illegal mining and crushing activities in the State of Punjab and to introduce a modern, technology-driven, accountable system for monitoring mining and crusher-related activities, the State has enacted the Punjab Regulation of Crusher Units, Stockists & Retailers Act, 2025 and the Punjab State Minor Minerals (Amendment) Policy, 2025.

In view of above, it is respectfully submitted that the present affidavit may kindly be taken on record in compliance with the order dated 29.10.2025 passed by this Hon'ble Tribunal, in the interest of justice.

Place: Chandigarh

I identified the deponent
who has Signed/Thumb
Marked in my presence

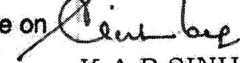

29/1/2026
Signature:-


K A P SINHA
CHIEF SECRETARY
GOVERNMENT OF PUNJAB

Verified that the contents Para 1 to 9 of my affidavit are true and correct to the best of my knowledge as per information derived from the record. No part of it is false and nothing material has been kept concealed therein.


Place: Chandigarh

Dated:

Certified that above ⁽¹⁸⁾ Statement made on
Oath/S.A. Before me at Chandigarh 
By K A P SINHA CHIEF SECRETARY
Designation CHIEF SECRETARY GOVERNMENT OF PUNJAB

Department of _____

Identified by Tushal Kumar Clerk
Who is personally known by _____

Date 29.01.26 
Executive Magistrate
Chandigarh

ATTESTED


(Manpreet kaur)
Executive Magistrate
Union Territory, Chandigarh

29.01.26

Chief Engineer/Drainage cum Mines & Geology Water Resources
Department Punjab Madhya Marg, Sector 18-B Chandigarh

(cedrg.dwr.chd@punjab.gov.in)

To,

Regional Officer,
NHAI Chandigarh.

No. 1358-61/PA/CE/DRG/2026 Dated: 20/03/2026

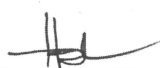

Subject : Desilting of River Sutlej and providing simple earth to NHAI for construction of road projects – correction / updation in status of Madhepur site (Sr. No. 16)

Ref: This office letter Memo No. 1250-55 dated 16.03.2026 on the subject cited above.

Kindly refer to this office letter under reference vide which the status of various desilting proposed for use by NHAI / concessionaires was conveyed through Annexure-A.

In this regard, it is hereby clarified that the status of Madhepur site (Sr. No. 16 of Annexure-A) may be read as "already allotted to M/s Evrascon-MKCIL Ltd as per the agency's request letter no. MKCIL/DAKE/P-09/776 dated 11.03.2026(copy attached)" instead of "allocated through bid process".

The status of all other sites / entries in Annexure-A shall remain unchanged.


Chief Engineer/Drainage-cum-Mining
Water Resources Department
Punjab. 

CC.

1. Principal Secretary, Water Resources Department, Punjab.
2. Superintending Engineer Jalandhar Drainage Circle.
3. Executive Engineer/SBS Nagar Drainage Division.

Chief Engineer/Drainage cum Mines & Geology
Water Resources Department Punjab
Madhya Marg, Sector 18-B Chandigarh
(cedrq.dwr.chd@punjab.gov.in)

To,

Regional Officer,
NHAI Chandigarh

No. 1250-55 / PA / CE / DRG / 2026

Dated: 16/03/2026

Subject: Desilting of river Sutlej and providing simple earth to NHAI for construction of road projects- reg.

Ref: Your office letter no. NHAI/RO/CHD/11018/ADMN/TECH MATTERS/710/5782 Dated: March 2026.

Reference the subject cited letter vide which a list of 18 sites has been provided. Earlier the site at Sr 1 to 15 were allocated for Ludhiana Ropar package. Now, as per request of your office made vide subject cited letter, re-allocations have been made. The table attached as Annexure- A with the letter showing the status of all the sites is self-explanatory. For those sites allocated to M/s CEIGALL, M/s CEIGALL shall inform this office about the package for which it wants to use the material for, before signing the agreement.


**Chief Engineer/Drainage
cum Mines & Geology**

CC:

A copy of the above is forwarded to the following for information:

1. Principal Secretary, Water Resources Department, Punjab.
2. Superintending Engineer/Jalandhar Drainage Circle.
3. Executive Engineer/SBS Nagar Drainage Division.
4. Executive Engineer/Ludhiana Drainage Division.
5. Executive Engineer/Mansa drainage division is directed to initiate the tendering process immediately for the sites approved by STAC and re-allocated to M/s CEIGALL. The sites can be allocated to M/s CEIGALL only if no bids are received for two times.

ANNEXURE A

Sr No	Location / Village	Quantity (Lakh Cft)	Allocation to NHAI Contractor	NHAI PROJECT	REMARKS
1	Hadiwal	123.91	CEIGALL	As per the choice of Concessionaire	Allocated to CEIGALL. The site will be put to tendering process for two times first.
2	Jamalpur Lally (RD 203500-203900)	10.37	CEIGALL	As per the choice of Concessionaire	Area under forest. Case applied on Parivesh portal. Allocated to CEIGALL. After clearance, the site will be put to tendering process for two times first.
3	Jamalpur Lally	34.16	GR INFRA	Ludhiana Ropar Package - 1	Work in progress
4	Garhi Fazil / Garhi Sheru	169.32	CEIGALL	As per the choice of Concessionaire	Allocated to CEIGALL. The site will be put to tendering process for two times first.
6	Sujatwal	48.2	GR INFRA	Ludhiana Ropar Package - 1	Work In progress
7	Walipur Kalan	80.48	GR INFRA	Ludhiana Ropar Package - 1	Yet to be approved in the STAC. Agreement can be signed after approval in STAC due on 17.03.26.
8	Seed Farm Complex	167	CEIGALL	As per the choice of Concessionaire	Area under forest. Case applied on Parivesh portal. Allocated to CEIGALL. After clearance, the site will be put to tendering process for two times first.
9	Khaira Bet	138.55	CEIGALL	As per the choice of Concessionaire	Area under forest. Case applied on Parivesh portal. Allocated to CEIGALL. After clearance, the site will be put to tendering process for two times first.
10	Khaira Bet	39.19	CEIGALL	As per the choice of Concessionaire	Allocated to CEIGALL. The site will be put to tendering process for two times first.
11	Seed Farm Complex	20.08	GR INFRA	Ludhiana Ropar Package - 1	Work In progress
12	Gorsian Khan Mohammad	99.54	CEIGALL	Ludhiana Bathinda Package - 2	Agreement can be signed if no bids are received after putting the site to tender for two times.
13	Gorsian Khan Mohammad	90.84	CEIGALL	Ludhiana Bathinda Package - 2	Yet to be approved in the STAC. Agreement can be signed if no bids are received after putting the site to tender for two times.
14	Jamalpur Lally and Mattewara	251.75	GR INFRA	Jamalpur Lally (150 lakh cft) - Ludhiana Ropar Package - 1	Yet to be approved in the STAC. Agreement can be signed if no bids are received after putting the site to tender two times.
			Allocated through bid process	Mattewara (98 lakh cft)	Bid has been received through tendering process and cannot be allotted to NHAI
15	Mattewara	180.1	GR INFRA	Ludhiana Ropar Package - 1	Work in progress.
	Sholey Bazaar	215.49	GR INFRA	Ludhiana Ropar Package - 1	Work not started by NHAI yet.
16	Madhepur	-	Allocated through bid process	-	Bid has been received through tendering process and cannot be allotted to NHAI
17	Sasrall	-	-	-	Public Mining Sites & Proposed for land Reclamation. Hence cannot be allocated to NHAI
18	Mahal Ghumana	-	CEIGALL	Southern Ludhiana Bypass	Site not identified yet. NHAI to coordinate with field XEN so that the DPR can be approved through STAC. It is pertinent to mention that the site will be put to tendering process for two times first.

EVRASCON – MKCIL (JV)

132, MKC Tower, TP No. – 9, Near Radiant School, Sargasan Circle,
S G Highway, Gandhinagar – 382421 – Gujarat. Ph. : 079 – 29750396,
Email : engineering@mkcinfrastuctureltd.com

Ref.: MKCIL/DAKE/P-09/776

Date: 11.03.2026

To,
The Principal Secretary,
Water Resources Department,
Govt. of Punjab, Chandigarh, Punjab.

Name of work: Construction of Four Lane Greenfield Delhi-Amritsar-Katra Expressway from Junction with Ludhiana-Moga road (NH-5) near Mullanpur Dakha to Junction with Jalandhar-Moga road (NH-703) near Kang Sahibu village (Km 260+860 to Km 303+900) under Bharatmala Pariyojna in the state of Punjab. (Package - 09).

Sub.: Request to Allot the Desilting Site of Satluj River at Lohgarh Complex (RD 42750-46000/3-R Bandh).

Ref.: 1. Water Resources Department Notification No. WR-IRWR003/2/2026-IW1/129 Dated 24.02.2026.

Dear Sir,

We, Evrascon–MKCIL (JV), are presently executing the project for Construction of Delhi–Amritsar–Katra Expressway, Package-09 (Total Length of Project is 43.04 Km), awarded to us by the National Highways Authority of India (NHAI).

With reference to the above cited subject and reference, we would like to bring in your kind attention that tender for Desilting of River Satluj at Lohgarh Complex (RD 42750-46000/3-R Bandh) District Ludhiana by SBS Nagar have been called twice but this tender has not been allotted to anyone due to no bidding. We also like to inform you that this desilting site is nearby to our DAKE alignment and access to this site is also crossing through above said project alignment. Access is already prepared to this site so we are fully prepared to operate this desilting site in all aspects.

Therefore, as per the notification issued by WRD, Govt. of Punjab in Ref. (1), we request you to allot this above desilting site of to us at the rate of 3/- per cubic feet inclusive of Royalty, SMET, DMF, EMF, TCS and miscellaneous charges by signing Memorandum of Understanding (MoU). We also assure you that the desilting work shall be undertaken in responsible manner, without causing any adverse impact.

We therefore request you to kindly grant the necessary allotment at the earliest.

This is for your information, records, and necessary action please.

Thanking you and assuring the best of ours services.

Yours faithfully,
For EVRASCON-MKCIL (JV)



Paraskumar R. Bambhaniya
(Authorized Signatory)

Copy to:

1. The Chief Engineer, Water Resources Department, Chandigarh.
2. The Executive Engineer, Water Resources Department, SBS Nagar.
3. The Project Director, PIU-Ludhiana (Expressway), NHAI, Ludhiana.
4. The Team Leader, SA Infrastructure Pvt. Ltd., Ludhiana.

K A P Sinha, IAS

ਕੇ ਏ ਪੀ ਸਿਨਹਾ, ਆਈ ਏ ਐਸ



D.O. No. E-789072/2024/RS/280

Chief Secretary to Govt. of Punjab

Chandigarh - 160 001

ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ

ਚੰਡੀਗੜ੍ਹ - 160 001

Date : 4th November, 2024

Subject: Royalty for use of ordinary Earth/clay for NHAI projects in Punjab.

Dear Sh. Santosh K. Yadav,

The Government of Punjab has been regularly reviewing progress of ongoing NHAI projects in the State and resolving issues emerging from time to time. During a recent review, it has been brought to my notice that the Contractors of NHAI have failed to obtain the K1 permit for excavation of Earth in certain projects. Similarly royalty for the Earth used in construction of highways has also not been paid, in part or certain cases, in its entirety.

Regional Officer, NHAI, Chandigarh, vide letter dated 28.09.2024 has submitted a project-wise list showing quantities of Earth for which royalty is pending. As per this statement the total quantity of Earth for which royalty is yet to be deposited by NHAI is 308.75 lakh cubic meters, against which corresponding royalty amount due is Rs. 313 Crores. Against this, the Department of Mines & Geology, Government of Punjab feels that the outstanding amount is much higher. As such to resolve this issue, directions need to be issued to the officers of NHAI to immediately reconcile figures of utilised Earth from the Bill of Material (BoM) and share it with the State Government.

Herein it is felt appropriate to emphasize that the voluntary deposit of royalty may kindly be completed within one month as upon expiry of this period, the officials of the Department of Mines & Geology may be constrained to invoke statutory provisions warranting issuance of Notices of recovery in "Form R" under Rule 85(5) of the Punjab Minor Mineral Rules, 2013.

I would, therefore, be grateful if you could kindly issue necessary directions to submit the details of Earth used in the projects and further, to deposit the outstanding royalty at the earliest.

With warm personal regards.

Yours sincerely,

(K A P Sinha)

Sh. Santosh Kumar Yadav, IAS
Chairman, NHAI
Sector 10, Dwarka, New Delhi.

Advance Service of the Additional Docs in Original Application No. 100/2026- titled "Gram Panchayat Galhri Versus Union of India & Ors."

From Office of Nattasha Garg <office@NGCHAMBER.COM>

Date Sat 03/28/2026 2:45 PM

To secy-moef@nic.in <secy-moef@nic.in>; SEIAA PB <seiaapb2017@gmail.com>; cs@punjab.gov.in <cs@punjab.gov.in>; lawofficerwr2024@yahoo.com <lawofficerwr2024@yahoo.com>; psi@punjab.gov.in <psi@punjab.gov.in>; info@miningpunjab.com <info@miningpunjab.com>; secy.mining@punjab.gov.in <secy.mining@punjab.gov.in>; psi@punjab.gov.in <psi@punjab.gov.in>; grievancescanalswr2024@gmail.com <grievancescanalswr2024@gmail.com>; cemining.dwr.chd@punjab.gov.in <cemining.dwr.chd@punjab.gov.in>; cedrg.dwr.chd@punjab.gov.in <cedrg.dwr.chd@punjab.gov.in>; chairmanppcb@yahoo.co.in <chairmanppcb@yahoo.co.in>; chairman@ptl.ppcb.punjab.gov.in <chairman@ptl.ppcb.punjab.gov.in>; sheenupriya22@gmail.com <sheenupriya22@gmail.com>

Cc Natasha Garg <natashagarg13@gmail.com>; THAKUR ANKIT SINGH <ANKIT@NGCHAMBER.COM>

Dear All,

Kindly accept and acknowledge Advance Service of the Additional Docs in Original Application No. 100/2026- titled "Gram Panchayat Galhri Versus Union of India & Ors."

Best Regards,

Nattasha Garg Chambers

Advocate For the Applicant

A-339, First Floor, Defence Colony

New Delhi-110024

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 [Additional Docs Gram Panchayat Galhri 28032026.pdf](#)